12.05 hrs.

ESTIMATES COMMITTEE

SIXTY-FIFTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Sixty-fifth Report of the Estimates Committee on the Ministry of Railways—North Eastern Railway.

12.051 hrs.

ELECTION TO COMMITTEE

INDIAN SUGARCANE COMMITTEE

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to move:

"That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two members from amongst themselves to serve as members of the Indian Central Sugarcane Committee for the next 'term commencing from the 1st April 1965".

Mr. Speaker: The quistion is:

"That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Indian Central Sugarcane Committee for the next term commencing from the 1st April 1965".

The motion was adopted.

12.06 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1964-65

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a Statement showing Supplementary Demands for Grants in respect of Budfiet (General) for 1964-65.

12:06½ hrs.

RE: RULING ON POINT OF ORDER RAISED ON 22-2-1965

Mr. Speaker: We will take up further consideration.....

Shri Daji (Indore): Before that, I have one submission to make. You were good enough to say yesterday that the Home Minister would address us this morning in connection with the point raised yesterday regarding some documents. Do we take it that he does not wish to address us?

Mr. Speaker: First I will also take some time to study the question. Then I will call upon some representatives of Government, whoever he might be to address the House. After that, I will give my ruling.

Shri Daji: May I request that we may be informed beforehand so that we may also be prepared?

Mr. Speaker: Yes. It would not be possible for me to give my decision by tomorrow even. I will require a little more time.

Shri A. P. Jain (Tumkur): Have your time, Sir,

Mr. Speaker: I will take some time. I will inform the House beforehand.

Shri P. K. Deo (Kalahandi): Till then nobody will be permited to quote from the report?

Mr. Speaker: Hon. Member would realise that I cannot allow this to be quoted now pending a decision.

Shri Shinkre (Marmagao): In that case, the Deputy-Speaker's ruling would stand. How can the Chair prevent any reference being made?

Mr. Speaker: Whatever has come on the record remains there.

Shri Hari Vishnu Kamath (Hoshangabad): My hon, colleague will be permitted to refer to the matter that I have already quoted, which has gone on record.

Mr. Speaker: Whatever is on record can always be referred to.

श्री मधु लिसये (मुंगेर): ग्रध्यक्ष महोदय, जब तक ग्राप कोई फैसला न दें, उपाध्यक्ष के द्वारा जो फैसला यहां पर दिया गया है, उस से हम सभी लोग बंधे हुए हैं। जब तक ग्राप उस को

श्रध्यक्ष महोदय : जो कुछ पहले क्वोट हो चुका है, जिस का पहले रेफरेंस हो चुका है, वह रिकार्ड पर है । ग्रगर कोई माननीय सदस्य उस को रेफर करना चाहते हैं, तो कर लें । लेकिन जब तक फैसला न हो जाये, उस से फरदर कुछ नहीं कहा जा सकता है ।

12.08 hrs.

MOTION ON PRESIDENT'S AD-DRESS—Contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Harish Chandra Heda and seconded by Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram on the 19th February, 1965, namely:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for Address which he has been plased to deliver to both Houses of Parliament assembled together on the 17th February, 1965."

Shri Bakar Ali Mirza may continue his speech.

Shri Bakar Ali Mirza (Warrangal): Yesterday I was pleading for the creation of an additional special fund for deve pment of backward regions like 'I'elengana, Rayalseema, Vidarbha and so on, and also stressing the need for land reforms, especially to convert uneconomic holdings into economic ones, either by consolidation or by addition of land from surpluses created from the bigger holdings. I stress on land reforms because I think it is necessary not only in the interests of higher food production, but also for political stability and the security of the country. I see that the land reforms in so many States had not been very seriously framed so far, nor properly implemented. I do not think this position is justifiable.

I will now come to Shri Ranga and Shri Trivedi who wanted to remind us of our pledge to drive the Chinese from our territory. At the same time, both of them have said that we are militarily weak. Shri Trivedi went so far as to ridicule the whole of our Yet, plan. defence Shylock-like they were insistent on the terms the bond. Further, Shri Ranga wants us even to send forces to Malaysia. Let us make this abundantly clear, that we are true to our pledges, that we intend to remain so, that we have not accepted the occupation of our territory either by Pakistan or by China, nor have we recognised their claims to our territory.

Having said that, I ask my hon. friends: when China with her 50 million under arms and her atomic bomb and her claims to free colonies here and neocolonies there, can choose her own time to free her own land from colonial occupation, why should we be ashamed if we choose our own time